

ORISSA ACT 26 OF 1975

***THE ORISSA MERGED TERRITORIES (VILLAGE OFFICES
ABOLITION) AMENDMENT ACT, 1975**

*[Received the assent of the Governor on the 14th May 1975,
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AN ACT TO AMEND THE ORISSA MERGED TERRITORIES (VILLAGE OFFICES
ABOLITION) ACT, 1963

BE it enacted by the Legislature of the State of Orissa in
the Twenty-sixth Year of the Republic of India, as follows:—

Short title

1. This Act may be called the Orissa Merged Territories
(Village Offices Abolition) Amendment Act, 1975.

Insertion of
new section
5-A, Orissa
Act 10 of
1963.

2. After section 5 of the Orissa Merged Territories (Village
Offices Abolition) Act, 1963, the following new section shall be
inserted, namely:—

Orissa Act
10 of 1963.

De-reser-
vation of
lands

“5-A. The State Government shall, at any time, if it is necessary
in the public interest, de-reserve any land reserved in favour of
any Grama Sasan under section 5, and on such de-reservation
the land shall vest in the State Government free from all encum-
brances.”.